

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 08.05.2024 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/387/2023, IA (IBC)/493/2024 in CP(IB) No.354/9/HDB/2019
NAME OF THE COMPANY	SRK Food Products Pvt Ltd
NAME OF THE PETITIONER(S)	Prisha Om Foods
NAME OF THE RESPONDENT(S)	SRK Food Products Pvt Ltd
UNDER SECTION	9 of IBC

ORDER

IA (IBC)/493/2024

Present: Ld. Counsel Mr. Srikanth Rathi for the Applicant.

Corporate Debtor has already been dissolved vide order dated 31.05.2023. Therefore, the present application has been moved by the Financial Creditor to allow substitution of the liquidator by stakeholders in IA (IBC)/387/2023. Keeping in view the facts and circumstances, this IA is allowed and disposed of.

IA (IBC)/387/2023

Present: Ld. Counsel Mr. Srikanth Rathi for the Applicant.

In view of the order passed in IA(IBC)/493/2024 amended neat copy be filed.

Matter is adjourned to 14.08.2024.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)